

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
PUBLIC NOTICE NO. 30 (RE-2000)/1997-2002.
NEW DELHI, DATED THE 1st September, 2000.

Attention is invited to the entry at Code No. 1001(a) of Schedule 2 Table – B and Sl. No. 12(i) of Appendix-1 to Schedule 2 in the book titled “ITC(HS) Classifications of Export and Import items 1997-2002 ” specifying the terms and conditions for export of items indicated therein.

2. In exercise of the powers conferred under Paragraph 4.11 of the Export & Import Policy 1997-2002, the Director General of Foreign Trade hereby specifies the quantitative ceiling on export of Wheat and Wheat products for the licensing year 2000-2001.

3. For the licensing year 2000-2001 , it has been decided to fix the quantitative ceiling on export of Wheat at 20 lakh (Twenty lakh) MTs, and to permit export of Wheat Products without any quantitative ceiling , and to designate Agriculture and Processed Food Products Export Development Authority (APEDA) for the purpose of issuing Registration-cum-allocation Certificates (RCACs).

4. This issues in Public interest.

Sd-

(N.L. LAKHANPAL)

DIRECTOR GENERAL OF FOREIGN TRADE

AND EX-OFFICIO ADDITIONAL SECRETARY TO THE GOVT. OF INDIA

Copy to all concerned;
By order etc;

Sd-

(R.K.GOYAL)

JT. DIRECTOR GENERAL OF FOREIGN TRADE
FOR DIRECTOR GENERAL OF FOREIGN TRADE